

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1628  
ANSWERED ON:30.11.2009  
HAZARDOUS PROCESSES AND OCCUPATIONS  
Rao Shri Sambasiva Rayapati

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the details of the hazardous processes and occupations where employment of children as per the Child Labour (Prohibition & Regulation) Act, 1986 is strictly prohibited;
- (b) whether the Government proposes to expand the list of the hazardous processes and occupations;
- (c) if so, the details thereof indicating any suggestions received from various organisations/institutions in this behalf; and
- (d) the steps taken by the Government to monitor such occupations and processes which are hazardous for children?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): The Child Labour (Prohibition & Regulation) Act, 1986 prohibits employment of children below the age of 14 years in 16 Occupations and 65 Processes. The list of Occupations & Processes is at Annexure.
- (b) to (d): The expansion of the list of hazardous occupations and processes is a continuous process. Government has been expanding the list of hazardous occupations/processes on the basis of the recommendations of the Technical Advisory Committee constituted for this purpose under the Act from time to time. To avoid employment of children in such hazardous occupations and processes the Child Labour (Prohibition & Regulation) Act, 1986 is being implemented throughout the country. The aforementioned Committee monitors the occupations and processes to be added to this list as per procedure stated above.